

12.05 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the remaining part of the current session will consist of :—

(1) Consideration and passing of :

- (a) The Constitution (Fifty-Fifth Amendment) Bill, 1986.
- (b) The State of Arunachal Pradesh, Bill, 1986.
- (c) The Indian Post Office (Second Amendment) Bill, 1986.
- (d) The Shipping Development Fund Committee (Abolition) Bill, 1986.
- (e) The Consumer Protection Bill, 1986
- (f) The Standards of Weights and Measures (Amendment) Bill, 1986
- (g) The Standards of Weights and Measures (Enforcement) Amendment Bill, 1986.
- (h) The Essential Commodities (Second Amendment) Bill, 1986
- (i) The Drugs and Cosmetics (Amendment) Bill, 1986
- (j) The Prevention of Food Adulteration (Amendment) Bill, 1986
- (k) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1986
- (l) The Agriculture Produce (Grading and Marking) Amendment Bill, 1986

(2) Consideration of any item of Government Business carried over from today's Order Paper.

(3) Consideration and passing of the Parsi Marriage and Divorce (Amendment) Bill, 1986, as passed by Rajya Sabha.

SHRIMATI VYJAYANTHIMALA BALI (Madras South) : I request that the following subject may be included in the next week's business :—

I feel very proud to say that in my humble way as a Chairperson of the Tamil Nadu State Federation of the Deaf, I have been working for the uplift of these handicapped persons. Sir, on my personal experience, I find that following measures to improve their lot should be immediately taken up by Government of India :

1. After the International Year of the Handicapped no more deaf persons are employed in the Government and public sectors. The 20 Point economic programme recently revised should clearly state that 1% of jobs should be reserved for the deaf. Voluntary agencies should be consulted in this regard.
2. National Education Policy is totally silent about the education of the deaf handicapped. It is reported that mentally retarded and Blind are clubbed with the deaf. This should be looked into.
3. The Centre should make an earnest effort to job-oriented courses to the deaf in each district.
4. The word 'dumb' should be removed in railway passes as the deaf becomes dumb in almost all cases as the loss of speech is varying from person to person.
5. Audio-visuals do not carry any subtitles even in national hookups. Atleast some programmes designed to benefit the deaf should be broadcast in TV programme.

6. The Centre should give grant-in-aid directly to good voluntary social welfare bodies and encourage their work and team-spirit.

7. Awards like National Awards should be given in a more proper manner. The States should be given a more say in such matters and the tireless voluntary workers should also be given merit and recognition.

(Interruptions)

MR. SPEAKER : Not allowed. The Deputy Speaker's ruling stands.

(Interruptions)

MR. SPEAKER : You come to me.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) : You give your ruling.....

MR. SPEAKER : I have already said that the Deputy Speaker's ruling stands.

(Interruptions)

MR. SPEAKER : No. You come to me.

(Interruptions)

MR. SPEAKER : You can come and discuss.

(Interruptions)

MR. SPEAKER : Mr. Saifuddin Chowdhary, I have told you to come and see me. Take your seat now.

(Interruptions)

MR. SPEAKER : All right. Withdraw from the House. I will not allow you.

SHRI SAIFUDDIN CHOWDHARY : Why, Sir ?

(Interruptions)

MR. SPEAKER : I will not allow, you. Please take your seat or withdraw from the House.

SHRI SAIFUDDIN CHOWDHARY : I will not withdraw.....

(Interruptions)

MR. SPEAKER : Mr. Chowdhary, then I will name you.

SHRI SAIFUDDIN CHOWDHARY : You should allow me.....

MR. SPEAKER : Your point is over-ruled. Either take your seat or withdraw from the House.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY : I will not withdraw.

MR. SPEAKER : I am very much perturbed and very sad to name you, but I have to do it.

(Interruptions)

MR. SPEAKER : You come to me. This is the last chance I am giving you. You come to me. I will listen to you. But if you behave like this, I will have to name you.

(Interruptions)

MR. SPEAKER : I have over-ruled his objection.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY : You listen to me and give your ruling.

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour) : Are you not prepared to hear about the All India Advocates' Strike on Monday ?....

(Interruptions)

MR. SPEAKER : Nothing like that.

SHRI AMAL DATTA : You call the Law Minister.....

(Interruptions)

MR. SPEAKER : Mr. Choudhary, I am going to name you, if you do not sit down. Please don't force me to do that. I don't want to do that.

SHRI SAIFUDDIN CHOWDHARY : I am on a Point of Order.

PROF. MADHU DANDAVATE (Rajapur) : He is raising a Point of Order.

MR. SPEAKER : I have over-ruled his Point of Order.

PROF. MADHU DANDAVATE : How can you over-rule without listening to him ? All that I suggest is you please listen to him and do whatever you want.

MR. SPEAKER : The Deputy Speaker already gave the ruling.

(Interruptions)

MR. SPEAKER : He was in the Chair. He has already given the ruling.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY : You listen to me, Sir. It is a very serious matter pertaining to the Rules of Procedure...

MR. SPEAKER : What is your point of order ?

SHRI SAIFUDDIN CHOWDHARY : I wrote to you earlier ..

MR. SPEAKER : When ?

SHRI SAIFUDDIN CHOWDHARY : Yesterday, for the Calling Attention ; I said that I would refer to a document, a confidential document, written by the Director of the National Museum...

MR. SPEAKER : If I am satisfied...

SHRI SAIFUDDIN CHOWDHARY : I sought your permission and said that I would refer to the name of**

MR. SPEAKER : Not allowed.

SHRI SAIFUDDIN CHOWDHARY : Why has it been expunged, Sir ? Please give me the reason...

MR. SPEAKER : Not allowed ; over-ruled.

(Interruptions)

MR. SPEAKER : As a last resort, I have to name you.

SHRI SAIFUDDIN CHOWDHARY : I want to know the reason.

MR. SPEAKER : Mr. Saifuddin Chowdhary, either you withdraw..?

SHRI SAIFUDDIN CHOWDHARY : Please give me the reason.

MR. SPEAKER :...or I will name you. I am going to name you if you do not behave yourself.

SHRI SAIFUDDIN CHOWDHARY : Why should you name me, Sir ? I am such a small man...*(Interruptions)*

PROF. MADHU DANDAVATE : I have only one submission to make ..

MR. SPEAKER : I have overruled him.

PROF. MADHU DANDAVATE : I have only one request to make. You please listen to his point of order. Then you can rule it out.

MR. SPEAKER : I have listened to him.

PROF. MADHU DANDAVATE : This is an additional thing. Please listen to him/ and see what he had actually sent to you

**Not recorded.

and what ruling has been there. As far as the records are concerned, he has on grievance that everything has been expunged. He says that some portion has been expunged. Let him say that. Afterwards, whatever be the ruling, he will accept it. Whether he likes it or not, he will accept your ruling.

MR. SPEAKER : He will have to. You cannot discuss my ruling.

PROF. MADHU DANDAVATE : First listen to him, Sir. After that, you give your ruling. He is not challenging your ruling. He says that he has followed your ruling. But something has happened which goes against your ruling. That is what he wants to point out. He will accept your ruling ?

MR. SPEAKER : What has gone against my ruling ?

SHRI SAIFUDDIN CHOWDHARY : I quoted from the document. I wanted to lay it on the Table of the House and I did it according to your ruling. When I have quoted, why is there this discrimination that certain portions are there on the record and certain portions are on the record and certain portions are expunged ? Why ? Who did it ?

MR. SPEAKER : If the Chair had allowed you to quote it, then it shall be there and if he had not allowed, it will not be there.

SHRI SAIFUDDIN CHOWDHARY : You allowed me. That is how certain portions are there. Certain, particular areas have been expunged. Why ?

MR. SPEAKER : If you had given it—I think, the Deputy-Speaker was in the Chair at that time—and if he had allowed you, then it will remain, it will not be expunged. I have to see.

SHRI SAIFUDDIN CHOWDHARY : It is not there. I am now adding. I am now making the correction and it has to go on record.

MR. SPEAKER : I have told you now. If the Deputy-Speaker had ruled that it would not go on record, it will not. I will see it.

SHRI SAIFUDDIN CHOWDHARY : What is your ruling, Sir ?

MR. SPEAKER : The ruling is this. As I have already said, if the Deputy-Speaker had allowed it, it will be on record and I will see that it is done. If he had disallowed it, it will not be. So simple it is. I uphold what he has said.

SHRI SAIFUDDIN CHOWDHARY : Then I will bring it to your notice. You see the record, Sir.

MR. SPEAKER : No problem. You unnecessarily create scenes which do not behave of you.

SHRI ANIL BASU (Arambagh) : Today you are very unkind to us.

MR. SPEAKER : Rather, you are unkind.

SHRI ANIL BASU : No, Sir. You have not even allowed five minutes in the Zero Hour.

(Interruptions)

SHRI SRIHARI RAO (Rajahmundry) : Sir, I wish to make the following submission on the statement of the Minister of Parliamentary Affairs regarding the business for next week today :—

The Kashi Vishwanath Temple at Varanasi in Uttar Pradesh attracts pilgrims and tourists from India and abroad. It represents the cultural and religious heritage of India. From time immemorial, it attracted great sages and philosophers of various religions. It is shocking to see the filth and garbage lying all over the narrow lanes surrounding the temple. It was difficult to reach the temple in the midst of filthy conditions. There is a Sanjay Gandhi Plan for the development of this holy place which has not been implemented. There is

[Shri Srihari Rao]

no comparison to the arrangements and conditions in another famous holy place, namely, the Tirumala Tirupati Temple in Andhra Pradesh. I request the Central Government to take effective measures to make the area surrounding the Kashi Vishwanath Temple in Vararasi a really beautiful place with clean surroundings.

Further, the conditions at the various bathing ghats of the holy river Ganga also require to be improved. There should be safety measures for people bathing on the ghats like ropes and pipes so that the unwary people may not go into deep waters and face the danger of drowning. There are also no separate arrangements for the ladies to take bath. Adequate arrangements should therefore be made for this purpose.

I urge that this matter may be included in the business of the next week.

SHRI K. P. SINGH DEO (Dhenkanal) :
I request that the following subjects may be included in the Government business for next week :

(i) Dhenkanal District, Orissa is a land-locked district. The district is predominantly agricultural and as such its economy is not only under-developed but also overwhelmingly rural. A very small portion of land has assured irrigation but mostly from small minor irrigation projects, dugwells and tendas, which dry up in October.

Due to pressure of land, there is under-employment. It is an established fact that dependence on a single crop makes the agrarian economy exposed to grave risks arising out of seasonal conditions, natural calamities like drought, flood and cyclone, which has been a chronic feature and constant companion since 1960 which has greatly shattered the economic liquidity of the small cultivators. This has also affected cash crops like potato, sugarcane, oilseeds and jute.

I, therefore, urge upon Government to make to the State Government adequate financial location and expeditiously clear the Sapna-Barjore Integrated Medium Irrigation

Project in Haidol extent the Bamiala Medium Integration Project in Kamabhyanagar, the Darjang Stage II of Angel sub-division, the Kutulsingha Medium Project and Dhauraghat Medium Projects of Athwallah sub-division. Expeditious completion of Harihar Jore, Medium Irrigation Project and taking up the Sureswari Project also urged.

(ii) At present only five out of the thirteen districts of Orissa are covered under the Area Development Plan for development of infrastructure and provision of service facilities in the field of health, family welfare and MCH services which accounts for only 36.5% of the area and 46.7% of the population of Orissa. The project aims at improvement of health services integrated with family welfare as well as mother and child care scheme. This would help promote the national population policy objectives based on the Model Plan to be serviced by the U.K. Aid Mission.

It is strongly urged that the remaining eight districts having a high percentage of SC/ST and weaker section like Dhenkanal, Bolangir, Sambalpur, Keunjhan, Mayurbhanj, Sundargarh, Balasore and Koraput be included in the British Aided Scheme

SHRI AMAL DATTA : Sir, there is an All India Advocates' Strike on Monday. All India Advocates' Strike has been called on Monday in protest against the appointment of a High Court Judge in Gujarat. We would like the Law Minister to tell us how this particular thing has come to happen. We should know how this has happened.

[*Translation*]

MR. SPEAKER : You write to the Law Minister.

[*English*]

You can write to him.

SHRI AMAL DATTA : Sir, what is the point in our being here if we have to write to the Law Minister privately? I am raising it in the House, so that the Law Minister can enlighten all the Members as to why this is going on. (*Interruptions*)

MR. SPEAKER : You give me notice. I have already told you to give notice.

[*English*]

You are an Hon. Member of the House. Your voice also carries the same weight definitely.

[*Translation*]

You all in no way less important than him.

[*English*]

SHRI S.G. GHOLAP (Thane) : I request that the following subject may be included in the next week's business.

It is a fact that there is a ban on new industries in Bombay Metropolitan area. The most part of the Thane District of Maharashtra comes under B.M.R.D. area. Only area which is permitted for industrial development is Murbad and State Government has established industrial area in Murbad and now there is a proposal to expand that industrial area, but for want of railway facility there is no fast development. It is the need of the area to have a good road and new railway line linking from Kalyan or near about to Murbad. It is also a fact that survey of Kalyan Nagar Railway has already been made previously and Kalyan-Murbad being a small part of the Kalyan Nagar Railway can be taken up immediately.

I hereby request Government should start the work of new railway line from Kalyan to at least Murbad, so that load of Bombay will be less and development of Murbad area will come up very fast.

SHRI KRISHNA SINGH (Bhind) : Sir, I request that the following may be included in the next week agenda :

I take this opportunity to invite the attention of this House and that of the Government to the complete apathy of the need of industrialisation of the 'No industry

backward districts of Datia and Bhind' in Madhya Pradesh. These two districts have well been identified as non-industry district but still there is lately no move in the direction of proper industrialisation of the area for achieving balanced development of the State and the country. Large parts of these two districts are dacoit-infested and though the dacoit menace has by and large been lately contained yet if immediate steps are not taken to industrialise these districts there is every likelihood of dacoits and criminals again raising their head to create a national problem.

It would be in the interest of the balanced development of the country to set up a public sector industry in Datia which may well act as a catalyst to attract private entrepreneurs to invest and set up ancillary and other industries. An Industrial growth Centre should be set up in Datia.

I would also urge upon the Government to ensure that adequate measures are taken to industrialise the Bhind district by providing at least medium scale industries and another industrial growth centre located somewhere in the centre of the district of Bhind. A public sector undertaking, if located there, would act as a catalyst for its spontaneous development.

I shall be grateful if the Minister concerned takes up the matter with the State Government to ensure that these two districts are adequately industrialised.

SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR (Mysore) : Sir, I request that following may be included in the next week agenda :

The estimated cost of the proposed conversion of 138 kms Bangalore-Mysore metre gauge line was Rs. 26.02 crores. This conversion proposal has not been implemented fully due to the inadequate amount of funds allocated for this project. As against Rs. 26.02 crores estimated originally only about Rs. 7 crores have been allocated for this project so far. The conversion of the above line will take many long years if the allocation of funds is made at this rate.

[Shri Srikanta Datta Narasimharaja Wadiyar]

As such, I would like to request the Minister of Railways to allocate full amount of the cost required for the completion of the conversion of Bangalore-Mysore metre gauge line into broad gauge.

I may be permitted to make this submission for the inclusion of next week's business.

SHRIMATI JAYANTI PATNAIK (Cuttack) : I request that the following subject may be included in the next week's business :

As per provision under Section 9(3) of the Mines and Minerals (Regulation & Development) Act, the rates of royalty in respect of any mineral cannot be enhanced more than once during any period of four years. In the last conference of State Ministers of Mining and Geology held on the 13th August, 1981, a number of State Governments including Government of Orissa had demanded that the rates of royalty should be revised every two years and that the revision should be effective on the due dates.

Revisions in the royalty rates on iron ore and manganese ore have become due since 12.6.1982 and 1.1.1983 respectively. In spite of repeated requests made by the State Government, the royalty rates have not been revised yet. As a result, the State Government has been deprived of mobilising additional resources to the extent of about Rs. 1 crore per year since 1983-84.

It may be pertinent to point out that the prices of steel and coal, have increased by more than 50% in recent months. The royalty rates have remained intact. Therefore, it is logical to suggest revision in the rates of royalty once in every two years. It is also desirable that the royalty rates should be based on the prevailing pit month value. The Ministry of Steel and Mines should take early decision in the matter.

SHRI MOHD. MAHFOOZ ALI KHAN (Etah) : Sir, I request that the following subject may be included in the next week's business.

At present, the entire district of Etah and Mainpuri in Uttar Pradesh is fed by the TV Relay Stations at Agra, Fatehgarh and Mussoorie. But, because of the distance, the programmes telecast lack clarity of sound and visual with the result that a vast majority of the people are not benefited by the programmes. Particularly, during the months from March to June, the clarity is very poor and the viewers are deprived of the programmes. The Relay Station at Fatehgarh does not even clearly feed Qaimganj which is in its own area.

Television being a very useful media for education and entertainment for the masses, it is felt necessary that a Relay Station is opened either at Etah or Aliganj Town for the benefit of the people in the entire Etah district comprising of towns with each having a population of about thirty thousand people.

I would, therefore, urge the Government that a survey may kindly be made and a Relay Station established at the selected place at the earliest.

[*Translation*]

SHRI M.L. JHIKRAM (Mandla) : Mr. Speaker, Sir, the following subject may be included in the next week's business.

The cultivation of betel leaves occupies an important place among the different agricultural produces in the country. It is cultivated in a number of States, such as Madhya Pradesh, Bengal, Bihar and Orissa. But the betel leaf growers do not get the incentives which are available to other agricultural producers in the form of subsidy.

In this connection, I would like to submit that though betel leaves have been included in the Land Revenue Code in Madhya Pradesh, yet the betel leaf growers have not been given any incentive. Therefore, I would request that since betel leaf has been treated as an agricultural produce, its growers should get all those incentive which are being given to other agricultural producers.

[English]

SHRI THAMPAN THOMAS (Mevelikara) : Sir, I request that the following may be included in the next week's agenda.

At present many factories are closed at various places and consequently the workers have been thrown out of employment. Some factories in Modinagar in UP, Dalmianagar in Bihar and textiles mills in Kanpur, Bombay, Ahmedabad and Delhi have been closed for quite some time. Consequently, the mandays lost to the nation are quite heavy. State Governments have also not been sounded for taking steps for the opening of the factories. Because of this, the living conditions of the workers are seriously affected. Urgent steps need to be taken for opening of these factories and rehabilitation of the workers.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : Sir, I have heard with attention the submissions made by the hon. Members. As everybody knows, we are at the fag end of the current session. I shall, however, put these submissions before the Business Advisory Committee for consideration and inclusion, if time permits.

12.26 hrs.

BUINESS ADVISORY COMMITTEE

Thirty Second Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H K L BHAGAT) : I beg to move :

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 4th December, 1986."

MR. SPEAKER : The question is :

"That this House do agree with the Third-second Report of the Business Advisory Committee presented to the House on the 4th December, 1986."

The motion was adopted.

12.28 hrs.

INDIAN POST OFFICE (SECOND AMENDMENT) BILL,* 1986

[English]

THE MINISTER OF COMMUNICATION (SHRI ARJUN SINGH) : I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898,

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898."

The motion was adopted.

SHRI ARJUN SINGH : I introduce the Bill.

THE SHIPPING DEVELOPMENT FUND COMMITTEE (ABOLITION) BILL, 1986*

[English]

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : I beg to move for leave to introduce a Bill to abolish the Shipping Development Fund Committee constituted under the Merchant Shipping Act, 1958 and to provide for certain matters incidental thereto.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 5th December, 1986.